

**REFERENCE TO ARREST OF  
BAKSHI. GHULAM MOHAMMAD  
AND SOME OTHER PERSONS**

SHRI A. B. VAJPAYEE (Uttar Pradesh): Sir, I have given notice of a motion calling attention of the Prime Minister to the reported arrest of Bakshi Ghulam Mohammad and four other members of the State Assembly. This news comes as a surprise to us and I would like to know under what circumstances these arrests were made and whether they had been made at the instance of the Union Government or whether the initiative came from the State Government.

THE PRIME MINISTER (SHRI LAL BAHADUR) : No, Sir, There was no advice from here and, in fact, we were not also informed. It seems that they took this decision late last night, about 1 or 2 o'clock and the Government could not, perhaps, send any intimation. But in the morning at about 9 o'clock, I was informed about it. I am not posted with all the details, Sir, but the Prime Minister of Jammu and Kashmir has made a statement. If you so like, Sir, I will read it.

SHRI A. B. VAJPAYEE: Yes, Sir.

SHRI G. M. MIR (Jammu and Kashmir) : Yes, Sir, it should be read.

SHRI LAL BAHADUR: "Lately the authorities had been investigating some cases of corruption and other criminal cases in which Bakshi Ghulam Mohammed's complicity was suspected. To forestall possible developments in this connection, Bakshi Ghulam Mohammad had started acting in a manner which left no doubt that he and some of his associates were making serious attempts to create conditions that are likely to affect adversely the public peace and internal security in the State. At a time when the greatest need of the hour is to harness all our efforts towards the fulfilment of promises of economic development, such disruptive moves were like-

ly to have grave repercussions on the normal life of the community and the well-being of the people of the State. The Government, therefore, decided to curb prejudicial and anti-social activities of these elements in the larger interests of peace and public order. Government has, therefore, detained Bakshi Ghulam Mohammad and six other persons under the Defence of India Rules. The State Government were compelled to take action with reluctance under the circumstances stated above."

**PAPERS LAID ON THE TABLE**

**NOTES EXCHANGED BETWEEN INDIA AND CHINA**

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): Sir, I beg to lay on the Table a copy each of the following papers: —

- (i) Note given by the Ministry of External Affairs, New Delhi, to the Embassy of China, Tn India, dated the 9th September, 1964.
- (ii) Note given by the Ministry of Foreign Affairs, Peking, to the Embassy of India in China, dated the 27th July, 1964.

[Placed in Library. See No. LT-3199/64 for (i) and (ii)].

**TELECOMMUNICATIONS AGREEMENT BETWEEN  
INDIA AND NEPAL**

THE DEPUTY MINISTER in THE DEPARTMENT OF COMMUNICATIONS (SHRI B. BHAGAVATI) : Sir, I beg to lay on the Table a copy of the Telecommunications Agreement between the Government of India and His Majesty's Government of Nepal. [Placed in Library. See No. LT-3182/64].

**THE INDIAN TELEGRAPH (FIFTH AMENDMENT)  
RULES, 1964.**

SHRI B. BHAGAVATI: Sir, I also beg to lay on the Table a copy of the Deoartment of Communications (Posts